

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

Original Application No. 291/274/2014

DATE OF ORDER: 04.01.2019

CORAM

**HON'BLE MR. SURESH KUMAR MONGA, JUDICIAL MEMBER
HON'BLE MR. A. MUKHOPADHAYA, ADMINISTRATIVE MEMBER**

1. Amit Kumar Sharma S/o Shri Om Prakash Sharma, aged about 21 years, resident of Purana Delhi Road, Shiv Shakti Agro Agency, Sahpura, District Jaipur, Rajasthan.
2. Vikas Sharma S/o Shri Ramdas Sharma, aged about 25 years, resident of Dhani Bora, Village & Post Devan, Shahpura, District Jaipur, Rajasthan.
3. Surendra Mohan Sharan S/o Shri Murlidhar Sharan, aged about 22 years, resident of Hanuman Ji Ki Gali, Near Nutan School, Shahpura, District Jaipur, Rajasthan.
4. Mahindera Kumar Sharan S/o Arjun Lal Sharan, aged about 26 years, resident of Hanuman Ji Ki Gali, Near Nutan School, Shahpura, District Jaipur, Rajasthan.
5. Balram Choudhary S/o Shri Kalyan Sahay, aged about 25 years, resident of Dhani Bharbutiwani, Ward 18, Tehsil Shahpura, District Jaipur, Rajasthan.

....Applicants

Mr. Ravinder Pal Singh, counsel for applicants.

VERSUS

1. The Union of India through the Secretary to the Government, Department of Personnel & Training, New Delhi.
2. Chairman, Staff Selection Commission, New Delhi.
3. Secretary, Staff Selection Commission, Block-12, CGO Complex, Lodhi Road, New Delhi.

....Respondents

Mr. Rajendra Vaish, counsel for respondents.

ORDER (Oral)

Per: Suresh Kumar Monga, Judicial Member

The present Original Application has been filed by the applicants under Section 19 of the Administrative Tribunals Act, 1985 seeking therein the following relief: -

- "a) Direct the respondents to produce all records related to the examination and selection of this recruitment before this Hon'ble Tribunal.
- b) The respondent be directed to provide appointment to the applicants on the posts of Constables immediately.
- c) Any other order, which may be deemed fit just and proper in the interest of justice may also be kindly passed in favour of the applicant.
- d) Cost of the OA be awarded in favour of the humble applicant."

2. Learned counsel for the respondents, at the very outset, while referring clause 15 of the advertisement Annexure A/1, has raised a preliminary objection with regard to maintainability of the present Original Application and argued that this Bench of the Tribunal cannot entertain the same as concerned Regional /Sub-Regional Office of SSC is not situated within the territorial jurisdiction of this Bench of the Tribunal. He has placed reliance upon a latest judgment rendered by this Bench of the Tribunal in the case of **Hariom Meena vs. West Central Railway & Ors.** (O.A. No. 291/547/2017 – decided on 03.01.2019) in order to support his aforesaid contention.

3. Clause 15 of the advertisement is reproduced here as under:

"15. COURTS JURISDICTION

Any dispute in regard to this recruitment will be subject to courts/tribunals having jurisdiction over the City/Town in which the concerned Regional/Sub-Regional Office of the SSC is situated and where the candidate has submitted his/her application.'

4. Learned counsel for the respondents further argued that in view of the judgment rendered by this Tribunal in the case of

Hariom Meena (supra), the present Original Application cannot be entertained before this Bench of the Tribunal and the same is liable to be returned to the applicants.

5. In view of the above, we are of the considered view that the present Original Application cannot be entertained by this Bench of the Tribunal and the same is liable to be returned to the applicants.

6. Accordingly, the Registry is directed to return the present Original Application to applicants enabling them to present the same before appropriate Bench of this Tribunal, if so advised. While returning the Original Application, a copy of the same shall be retained by the Registry.

**(A. MUKHOPADHAYA)
ADMINISTRATIVE MEMBER**

**(SURESH KUMAR MONGA)
JUDICIAL MEMBER**

Kumawat